

Orissa for the construction of a Tourist Bungalow (Class II) at Ram-bha and for extending the existing Tourist Bungalow (Class II) at Puri.

राष्ट्रीय राजपथों पर मील के चिन्ह

2577. श्री प० ला० बारूपाल :

श्री बलजीत सिंह :  
श्री चांडक :  
श्री तुला राम :  
श्री सिद्धेश्वर प्रसाद :  
श्री मधु लिये :  
श्री नवल प्रभाकर :

क्या परिवहन, उड्डयन, नौवहन तथा पर्यटन मंत्री यह बताने की कृपा करेंगे कि :

\* (क) क्या सरकार को पता है कि कुछ राज्यों में पहल मील के चिन्ह पत्थरों पर लगे होते थे किन्तु अब उनके स्थान पर किलोमीटर के चिन्ह सीमेंट और कंकरीट के बनाकर लगाये जाते हैं ; और

(ख) यदि हां तो देश में सीमेंट की अत्यधिक कमी को ध्यान में रखते हुए किलोमीटर के चिन्ह सीमेंट से बनाकर लगाने पर सीमेंट का अपव्यय किये जाने जाने के क्या कारण हैं ?

परिवहन, उड्डयन, नौवहन तथा पर्यटन मंत्री (श्री संजीव रेड्डी) :

(क) और (ख). मीट्रिक पद्धति के लागू होने के बाद से राष्ट्रीय मुख्य मार्गों के फासले किलोमीटरों में दिखाये जाते हैं । मुख्यमार्ग किलोमीटर पत्थरों के लिये अनुमोदित प्रकार की डिजाइन के अनुसार किलोमीटर पत्थर होने चाहिये और ये किसी भी उपयुक्त सामग्री के बनाये जा सकते हैं । सामान्यतः वे उस स्थान में उपलब्ध सबसे अधिक किफायती सामग्री से बनाये जाते हैं । सीमेंट कंकरीट वहीं इस्तेमाल किया जाता है जहां पत्थरों की उपलब्धि किफायती नहीं है ।

Official Language (Legislative) Commission

2578. श्री Vasudevan Nair:  
श्री Warlor:  
श्रीमती Renu Chakravarty:  
श्री Indrajit Gupta:

Will the Minister of Law be pleased to state:

(a) whether there is any proposal to enlarge the membership of the Official Language (Legislative) Commission so that all regional language are represented on the Commission;

(b) whether it is a fact that the work in many regional languages is hampered due to inadequate staff; and

(c) if so, the steps being taken to rectify the situation?

The Minister of State in the Ministry of Law (श्री C. R. Pattabhi Raman): (a) No, Sir, because the various regional languages are already represented on the Commission.

(b) No, Sir; the Commission is at present mainly occupied with the work of preparation of Hindi versions of Central Acts, etc. and the evolution of a standard legal terminology for use, as far as possible, in all regional languages. The translation of the Central Acts etc., in its regional languages other than Hindi is also undertaken by the Commission to the extent possible.

(c) Does not arise.

चैकोस्लोवाकिया में कारगर कीटनाशक दवाई का तैयार किया जाना

2579. श्री बड़े :

श्री श्रींकार लाल बेरवा :

क्या साध, कृषि, सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि चैकोस्लोवाकिया ने एक बहुत कारगर कीटनाशक दवाई तैयार की है जो एक तोला भर इस्तेमाल

करने से एक बिलियन कोड़ों को मार सकती है; और

(ख) यदि हां, तो क्या सरकार का विचार भारत में बेटी को कीड़ों द्वारा पहुंचाई जाने वाली हानि से बचाने के लिये इसका आयात करने का है ?

साथ, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में उप-मंत्री (श्री श्याम शर मिश्र (क) और (ख) . एक समाचार पत्र की रिपोर्ट सरकार के सामने आई है। मालूम हुआ है कि ऐसी सामग्री की चेकोस्लोवाकिया की प्रयोगशाला में अभी जांच की जा रही है और व्यावसायिक रूप में आई मालूम नहीं होती। प्रकाशित माहिल्य तथा परीक्षण के लिए एक छोटा सा नमूना मंगवाया गया है।

#### Profession of Accountancy

2580. **Shri Vishwa Nath Pandey:** Will the Minister of Law be pleased to state:

(a) whether it is a fact that Government propose to set up a Joint Committee of the Councils of the Institute of Chartered Accountants of India and the Institute of Cost and Works Accountants of India to consider the scope and structure of the profession of accountancy in India;

(b) if so, when; and

(c) the names of the personnel of the Committee?

**The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman):** (a) and (b). In August this year, Government had made a suggestion to the Presidents of the Institute of Chartered Accounts of India and the Institute of Cost & Works Accountants of India that the two Institutes may if they so desire, set up a Joint Committee of the two Institutes to examine the scope and structure of the accountancy profession in India, its standard of education and training, the basis, nature and designation of the qualifications

which it should provide, the necessity or otherwise of continuing the two Institutes in their present form and other related matters. This suggestion was accepted by them and a Joint Committee of the two Institutes comprising of 12 members from each Institute was set up. This Committee had met for the first time at New Delhi on the 30th October, 1966 when it is reported to have agreed in principle that the profession of accountancy is one and an indivisible whole and decided to work out the details and formulate its recommendations on that basis.

(c) The names of the members of the Joint Committee are as follows:—

*Representatives of the Institute of Chartered Accountants of India:*

1. Shri G. P. Kapadia
2. Shri G. Basu
3. Shri S. Vaish
4. Shri C. C. Chokshi
5. Shri C. P. Mukherjee
6. Shri S. N. Desai
7. Shri P. Brahmayya
8. Shri M. P. Chitale
9. Dr. R. C. Cooper
10. Shri Rameshwar Thakur
11. Shri V. B. Haribhakti
12. Shri M. K. Mathulla

*Representatives of the Institute of Cost and Works Accountants of India:—*

1. Shri J. N. Bose
2. Shri D. D. Kalra
3. Shri V. K. Srinivasan
4. Shri R. S. Sadasiva Iyer
5. Shri G. K. Abhyankar
6. Shri S. V. Ayyar
7. Shri S. Lakshminarayana
8. Shri R. Nanabhoy
9. Shri V. C. Rangadurai
10. Shri B. K. Shome
11. Shri L. Swaminathan.
12. Shri N. K. Bose.